

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1214/252(ND)/2018

IN THE MATTER OF:

IJYA Fashions Pvt. Ltd.

vs

ROC

...PETITIONER

...RESPONDENT

Section

Under Section 252

Order delivered on 26.08.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

**For the Petitioner : C.S. Sunpreet Singh,
For the Corporate Debtor :
For the ROC : M. Yadubhushana Rao, AROC**

ORDER

Counsel for the appellant is present. Despite opportunities given to the Income Tax Department for filing their reply the reply from Income Tax Department is not yet filed. Therefore their right to file reply is closed in the matter. AROC is present and reply is already on record. Heard the counsel for the appellant. Counsel for the appellant is directed to take instructions from his client regarding filing of documents relating to immovable property possessed by the company within a week's day. Post the matter to 11.09.2019.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**